

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.212- IA/1050(AHM)2023
in
CP(IB) 113 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Stressed Assets Stabilization Fund
V/s
Skylead Chemicals Ltd

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/FC
For the Respondent

: Ms. Aditi Sharma, Adv.
: Mr. Harmish K Shah, Adv for R-1,2&3
R-4 and R-5 already **Ex-parte**

ORDER

In compliance of last order dated on 22.03.2024 amended memo of parties has been filed vide inward diary no. 4045 today. Further Vakaltnama through e-mode was already filed on behalf of the secured Financial Creditor which is recorded previous effective order. However, in the cause title of the IA no amendment has been carried out let needful be done within 7 days.

Learned counsel for the applicant further seeks more time to file rejoinder within 7 days.

Re-list on 24.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)